

(6)

Central Administrative Tribunal, Principal Bench

O.A.No.626/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 8th day of September, 1998

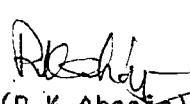
Shri Badan Singh Saini  
s/o Shri Neke Ram Saini  
working as H.D.G-II(BCR), Foreign Post  
New Delhi, r/o of New Delhi.  
address for service of notices  
C-21(B) New Meltan Nagar  
Delhi - 110 056. ... Applicant  
(By Shri Sant Lal, Advocate) Vs.

1. The Union of India through  
The Secretary  
Ministry of Communication  
Dept. of Posts  
Dak Bhawan  
New Delhi - 110 001.
2. The Chief Postmaster General  
Delhi Circle  
Meghdoot Bhawan  
New Delhi - 110 001.
3. The Director Foreign Post  
Kotla Road  
New Delhi - 110 002. ... Respondents  
(By Shri K.R.Sachdeva, Advocate)

O R D E R (Oral)

This application has been impugned the order of the respondents imposing damage rent in respect of the house allotted to the applicant.

2. Today, when the matter came up for hearing, the learned counsel for the respondents has produced copies of the orders dated 11.08.1998 and 04.09.1998, which are taken on record, which show that the respondents <sup>have</sup> now decided not to charge the damage rent and to refund the same after deduction of normal licence fee. He submits that as the relief sought for has been given by the respondents, the OA has become infructuous. The learned counsel for the applicant also states that no further grievance survives. Accordingly, the OA is disposed of ~~has~~ become infructuous. No costs.

  
(R.K.Ahooja)  
Member(A)

/rao